

**OFFICE OF THE DISTRICT JUDGE, NADIA**  
**AT KRISHNAGAR**  
**(ENGLISH DEPARTMENT)**

**O R D E R**

**No.218**

Dated, Krishnagar, 14<sup>th</sup> July, 2021

The Government of West Bengal did not relax the restrictive measures (lockdown) in the State up-till now.

Indian Railways' Eastern Railway Zone, has not revoked suspension of the operations of all local, suburban and EMU train services in West Bengal in the State in the extended lockdown period.

By Notification **No.2180-RG dated 16.05.23021 of the Hon'ble High Court at Calcutta, the Hon'ble Court resolved that the subordinate courts shall regulate their functions in a restricted manner during lock down period** and District Judges have been requested to act in accordance with the direction passed by the Hon'ble Court and the **same decision of the Hon'ble High Court has been continued vide Notification No. 2664-RG dated 02.07.2021 of the Hon'ble Court.**

Considering the present position regarding Covid-19, the judicial work may be continued restricting its functioning to three working days in a week, and raise it in phases or continue it considering the pandemic situation that may arise in future.

The following order is made to be adopted and implemented **on and from 15.07.2021 until further order.**

1. All Courts of Nadia Judgship, **civil and criminal, shall be remain fully functional being open physically for functioning on Monday, Wednesday and Friday of every week** during the period of restrictive measures (lockdown). If any holiday, given by the Hon'ble High Court, falls on a functional working day, the day next following the holiday shall be a functional working day.
2. The office of the District Judge shall remain open on all working days.
3. **ROSTER OF DEPARTMENTS OF ALL SUB-DIVISIONS :-**

Sl.No	Departments	Functional weekdays
1.	Nezarath Department	Monday, Wednesday, Friday
2.	Filing Counter	Monday, Wednesday, Friday <b>(from 11:00 am to 2:00 pm)</b>
3.	Accounts Department	Monday, Wednesday, Friday
4.	Copying Department	Monday, Wednesday, Friday
5.	District Record Room	Monday, Wednesday, Friday
6.	Forms & Stationery Department	Monday, Wednesday, Friday

4. The night guards shall perform their duties as usual.
5. The ordinary hours (Judicial hours) for sitting of all Courts for the purpose of hearing of applications/cases shall be from 11.00 a.m. up to 03.00 p.m. There shall be an interval (not exceeding half an hour) at 1.30 p.m.
6. Learned Chief Judicial Magistrate shall prepare roster for her Court and establishment and direct the Learned ACJMs of sub-divisions to prepare roster for their Courts and establishments **for non-functional working weekdays and holidays.**
7. The **orders made by Presiding Officers of respective courts** regarding rotation of staff ensuring attendance of not more than 50% staff strength **shall remain suspended** as Courts have been made functional during the lockdown period on 50% of the working days.
8. In criminal matters, the Presiding Officers may restrict the number of witnesses to be examined and direct issuance of summons accordingly. Presiding Officers shall examine witnesses, if present, in presence of both sides. Similarly, in Civil matters,



on consent of both sides, parties may bring such witnesses as the Court may reasonably be examined maintaining social distancing protocol.

9. When a matter is heard in physical form, not more than 4 to 6 Learned Advocate(s) on record will be permitted to enter the Court room. After the hearing is completed, Learned Advocate(s) will leave the Court room and the next set of matters will be taken up, and thereafter, the Learned Advocates of the that set of matters shall enter the Court room. Cases where physical presence of the parties is required, the same will be allowed after obtaining necessary permission from the Judge concerned, but the Advocates on record shall have to accompany their clients.
10. There shall be no limitation on filing of cases. The Presiding Officers may, however, restrict the number of suits/cases/appeals etc., and interlocutory applications to be heard in order to avoid overcrowding of Court rooms having regard to the size of their respective Court rooms. The restrictions may be relaxed in a phased manner considering the situation.
11. All matters, civil and criminal, original or appellate, should be fixed for hearing subject to the restriction as stated above. Every endeavour should be made to expedite those cases which are pending at the stage of examination of accused under section 313 Cr.P. Code or arguments. In criminal cases, preference for hearing shall be given to cases where the accused are in custody. That is to say that custody trial matters should be expedited.
12. Probate, Succession, Motor Accidents Claims Cases, Matrimonial cases, cases under section 125 Cr.P. Code, DV Act cases, child custody cases and cases of senior citizens shall be expedited.
13. Custody accused shall be produced via video conference/whatsapp or through any other electronic mode.
14. In case of physical production of accused wherever necessary for examination under section 313 Cr.P. Code, recording of evidence or pronouncement of judgments, Superintendents of Correctional Homes shall ensure that those sent to Courts are not suffering from cough, cold and fever and are corona negative and for that purpose, may get the prisoners examined by Correctional Home doctor.
15. If a Court room becomes crowded at any point of time, the Presiding Officer should stop the functioning, and if appropriate measures to reduce crowding in the room is not possible, the relevant matter should be adjourned. Steps should be taken in all cases fixed for hearing which, however, would be few in number, specific grounds must be mentioned in petition(s) seeking adjournments. The Presiding Officers may consider transportation and other bottlenecks, if any, and may allow the adjournment application without prejudice to the interests of justice. Adjournments should not be allowed in a routine manner as that would frustrate the very purpose of functional opening of Courts.
16. Learned Judges and Learned Advocates shall be exempt from wearing heavy upper body clothing like coat, gown and jacket and such other heavy items as are not washable daily/frequently and they shall wear other items of dress as prescribed ensuring proper decorum while appearing before the Learned Courts.
17. If it is brought to the notice of the undersigned that distancing or other Covid-2019 protocol are not being maintained, the undersigned may stop the functioning and require the Court premises to be cleared of persons without prior notice.
- 18. This order is made subject to further or other orders of the Hon'ble High Court at Calcutta.**

This order be communicated to the Hon'ble Court at Calcutta through e-mail.

Considering the prevailing circumstances arising out of Covid-19 pandemic, the order be circulated among all Judicial Officers and all concerned via electronic mode of communication.

The order be also uploaded in the official website of the District judiciary for the information of the Learned Lawyers, staff and litigant public at large.

Inform all concerned.


**Sd/-**  
(Dulal Chandra Kar)  
**District Judge, Nadia**

**Memo No.1023(75)/XV-1A,**

**Dated, Krishnagar, dated 14<sup>th</sup> July, 2021**

**Copy forwarded for information and necessary action to the:**

- 1-9: Addl. Dist. & Sessions Judge, Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 10-15: Addl. Dist. & Sessions Judge, FTC Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 16-21: Civil Judge, Senior Division, Court, Krishnagar/Ranaghat/Tehatta/Kalyani.
- 22: Chief Judicial Magistrate, Nadia at Krishnagar.
- 23 - 26: Addl Chief Judicial Magistrate, Krishnagar/Ranaghat/Kalyani/Tehatta.
- 27-37: JM, 2<sup>nd</sup> / 3<sup>rd</sup> / 4<sup>th</sup> / 5<sup>th</sup> / 6<sup>th</sup> / Railway Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 38-46: CJ (JD), 1<sup>st</sup> / 2<sup>nd</sup> / 3<sup>rd</sup> / Addl. Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 47-51: Judge-in-Charge, Accounts/Nezarath/Civil Copying/DRR/Forms & Stationary Deptt, Sadar.
- 52: Secretary, District Legal Services Authority, Nadia.
- 53: Principal Magistrate, Juvenile Justice Board, Krishnagar, Nadia.
- 54: Public Prosecutor, Nadia at Krishnagar.
- 55: Government Pleader, Nadia at Krishnagar.
- 56: District Magistrate, Nadia at Krishnagar.
- 57: Superintendent of Police, Krishnagar Police District.
- 58: Superintendent of Police, Ranaghat Police District.
- 59: President/Secretary, District Bar Association, Krishnagar.
- 60: President/Secretary, Krishnagar Bar Association, Krishnagar.
- 61: President/Secretary, Criminal Court Bar Association, Krishnagar.
- 62: President/Secretary, Munsif Court Bar Association, Krishnagar.
- 63: President/Secretary, Ranaghat Court Bar Association, Ranaghat.
- 64: President/Secretary, Kalyani Court Bar Association, Kalyani.
- 65: President/Secretary, Tehatta Court Bar Association, Tehatta.
- 66: President/Secretary, Nabadwip Court Bar Association, Nabadwip.
- 67-70: Superintendent, Correctional Home, Krishnagar/Tehatta/Ranaghat/Kalyani.
- 71: Court Inspector, Sadar Court, Krishnagar.
- 72: GRO, Sadar/ Tehatta/Ranaghat/Kalyani/Nabadwip.
- 73: Nodal Officer/System Officer, e-Court Project, Nadia.
- 74: Order Book.
- 75: Office File.

  
(Dulal Chandra Kar)  
**District Judge, Nadia**